

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O. A. No. 534/89 X99X  
XXXXXX

DATE OF DECISION 23.5.1990

T.S.Chandaramathy and 6 others Applicant (s)

M.R.Rajendran Nair Advocate for the Applicant (s)

Versus

Sr.Suptd. of RMS Ekm and others Respondent (s)

T.P.M.Ibrahim Khan Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.Mukerji, Vice Chairman

The Hon'ble Mr. A.V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Hon'ble Shri S.P.Mukerji, Vice Chairman)

We have heard the learned counsel for both the parties. It appears that some additional vacancies have arisen against which the applicants as R.T.P. candidates can be accommodated. The respondents, however, are not in a position to do so in view of the status quo order passed in this case. In view of the circumstances mentioned above, we close the Original Application No.534/89 with the direction to the respondents that the applicants should be considered for regular appointment against the

.2.

available vacancies as 'Sorting Assistant in accordance with law. There will be no order as to costs.



(A.V. Haridasan)  
Judicial Member



(S.P. Mukerji)  
Vice Chairman

23.5.90

Ksn.